भाना प्रभारी, पुलिस भाना कल्याणपुरी, दिल्ली के दिराद्ध आरोध

Written Answers

1545. भी सुनील कुमार ण्ट्टनीयक : क्या गृह मंत्री यह बताने की कृपा करोगे कि :

- (क) क्या यह सच है कि थाना प्रभारी, पुलिस धाना कल्याणपुरी, दिल्ली प्रापर्टी डीलरों की साठ-गांठ से बड़े पैमाने पर दिल्ली विकास प्राधिकरण और स्थानीय क्षेत्रों की किसानों की अनिधकृत रूप से बिकी करके पिछले काफी समय से काला धन जमा कर रहा है;
- (स) क्या सरकार उक्त थाना प्रभारी के विराद्ध कार्यवाही करने का विचार रखती हैं; और
- (ग) यदि हा, तो उसका ब्यारा क्या है और यदि नहीं, तो उसके कारण क्या है ?

कृषिक, लोक शिकायत तथा पंजान मंत्रा-लय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (शी पी. चिदम्बरम्) : (क) जी नहीं श्रीमन् ।

(ख) और (ग) प्रकृत नहीं उठते ।

Loans given by the state bank of indore to Export Firms

1546. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of FINANCE be pleased to state:

- (a) what are the details of loans given through letters of credit to firms engaged in export trade during the period from June, 1986 till date by the State Bank of Indore, Chandni Chowk, Delhi branch;
- (b) whether any irregularities have come to light in sanctioning these loans; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) The State Rank of Indone has reported that the stotal amount of Foreign

Letters of Credits issued opened by their Chandni Chowk Branch, Delhi under Foreign Trade Business during the period from June 1986 till 3-5-1988 aggregated Rs. 1,009.50 lakhs in despect of 12 companies.

(b) and (c) The bank has reported that no irregularity has come to light after issuing the Letters of Credit.

Work Paralysed in Delhi Courts

1547 SHRI SATYA PRAKASH MALAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that work in Delni Courts continues to remain paralys, ed if so, what are the reasons therefor; and
- (b) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The striking lawyers have since resumed work and the Courts are functioning normally.

(b) A Committee consisting of two sitting judges of Delhi High Court has been set up to enquire into the demands of the lawyers. On the basis of the interim report submitted by the Committee, five concerned police officers have since been transferred and investigation of the cases pertaining to the incidents of 21st January and 17th February, 1988 has been entrusted to the Central Bureau of Investigation.

Citizenship Act, 1955

1548. SHRI CHIMANBHAI MEHTA: CHOWDHARY RAM SEWAK:

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether it is a fact that the present statutory provision under the Citizenship Act, 1955 are defective to the extent that

these permit people to become citizens of India while retaining ctizenship of the U.K. and hold British passports;

- (b) if so, in what manner the rules of Foreign Exchange Regulation Act apply to such individuals holding dual citizenship; and
- (2) what are the details of the circumstances permitting dual ditizenship to Indian citizens?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No. Sir. There is no provision in the Citizenship Act, 1955 or the Rules made thereunder, namely the Citizenship Rules, 1956 for the grant of dual citizenship, Under our Citizenship law, any citizen of Inda will cease to be a citizen of India if he voluntarily acquires the citizenship of another country.

(b) and (c) Do not arise in view of (a) above.

Conversion of debentures of Reliance Industries Ltd.

1549 SHRI CHIMANBHAI MEHTA: CHOWDHARY RAM SEWAK:

Will the Minister of FINANCE be pleased to state:

- (a) what was the criteria adopted in not allowing the conversion of 'E' and 'F' series non-convertible Debentures of Reliance Industries Limited in 1986;
- (b) what were the details of guidelines prevailing in 1986 and at present; and
- (c) what are the reasons for not approving the proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a)

to (c) As per guidelines, for fresh issue of debentures by public limited companies, issued on 15-9-84, the companies had the option of getting, the non-convertible depentures or non-convertible portion of debentures, converted convertible equity fully with the approval of and at such price as may be determined by the Controller of Capital Issues A debentureholder, would, however, be free not to exercise this right. It was noted that this policy was leading to undue speculation in the debentures of certain compaines, on the expectation of a possible conversion at some future date, and this affected interest of general investors as they were neither aware of the clear intention of the companies regarding conversion nor the view the Government would take on such proposals. With a view to setting such doubts and speculation at rest, a decision was taken on 10-6-86 not to permit conversion of non-convertible debentures and the non-convertible portion of partially conver tible debentures into equity shares, unless such permission was obtained at the time of issue of such debentures. In view of this policy, M/s. Reliance Industries Ltd. were not allowed to convert the non-convertible portion of 'E' Series Debentures and 'F' Series non-convertible Debentures

Excise Duty on Indigenous Synthetic Fabrics

1550. CHOWDHARY RAM SEWAK: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that excise duty on indigenous synthetic fabrics is being estimated on the basis of retail price of synthetic fabrics:
- (b) whether it is a fact that Government charge excise duty on ex-factory price;
- (c) if so, what are the reasons for adoptting dual policy; and
- (d) whether it is a fact that excise rate on polyester sarees, shirting and suiting is 48 per cent to 70 per cent on ex-factory price?